

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

DATE OF ORDER: 04.11.2004

ORIGINAL APPLICATION NO. 572/2003

V.K. Verma son of Shri Babu Lal Verma by caste verma aged about 59 years, resident of Postal Colony, Ajaynagar, Ajmer, presently working as SA(BCR) RMS, J. Dn., Ajmer.

....Applicant

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Postmaster General, Southern Region, Ajmer.
4. Superintendent, Railway Mail Service, 'J' Dn. Ajmer.

....Respondents

Mr. P.N. Jatti, Counsel for the applicant.
Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

HOn'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

62

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

(i) That by a suitable writ/order or direction the respondents be directed to allow the higher pay scale of 5000-9000 (BCR) to the applicant w.e.f. 25.11.2000.

(ii) That all the ~~consequential~~ benefits be allowed to the applicant with effect from 25.11.2000 of the pay scale of 5000-9000(BCR).

(iii) That any other relief which deems fit to the applicant.

2. The main grievance of the applicant is that he has completed 26 years of service on 19.11.2000 whereas the charge sheet under Rule 16 of the CCS(CCA) Rules for minor penalty was issued vide Memo dated 17.11.2001 and as such he was entitled for benefit of BCR from due date when he has completed 26 years of service. The learned counsel for the applicant has drawn our attention to letter dated 07.11.2001 (Annexure R-7) whereby Superintendent, RMS, Jaipur Division, Ajmer has forwarded the representation of the applicant to the Postmaster General, Rajasthan Southern Region, Ajmer. The learned counsel for the applicant submits that Postmaster General, Rajasthan Southern Region has not disposed of the said representation. He further argued that he will be satisfied if directions are given to the Postmaster General, Rajasthan Southern Region, Ajmer to decide his representation, which was forwarded by the Superintendent RMS, Jaipur Division, Ajmer vide letter dated 7.11.2001 (Annexure R-7).

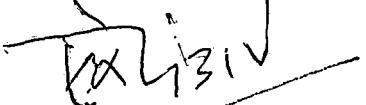
3. We have heard the learned counsel for the parties. In view of the submissions made by the learned counsel for the applicant that he will be satisfied if direction ^{is given} to the Postmaster General Southern Region to decide his representation which was forwarded by the Superintendent, RMS vide letter dated 7.11.2001, It will be in the interest of justice if direction is

WL

given to the Postmaster General, Rajasthan Southern Region to decide the representation of the applicant within a reasonable time. Accordingly, the Postmaster General, Rajasthan Southern Region is directed to decide the representation of the applicant within six weeks from the date of receipt of a copy of this order.

4. With these observations, the OA is disposed of accordingly, At this stage, needless to say that if the applicant is still aggrieved, he may agitate the matter afresh.

5. In view of the order passed in the OA, there is no need to pass any order in MA No. 498/2003 for condonation of delay. It is ~~also~~ disposed of accordingly.


(A.K. BHANDARI)

MEMBER (A)


(M.L. CHAUHAN)

MEMBER (J)

AHQ